

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 06.

C.P. (IB)/588(MB)2021

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **01.07.2024**

NAME OF THE PARTIES : **Mr. Miteshkumar Mafatlal Patel -Proprietor**
of Shri Balaji Roofing
Vs

Hreck Engineers Private Limited

For OC : Absent.

For CD : Absent.

IBC under Sec. 9

ORDER

1. We had directed the Registry to comply with our previous orders to place on record the daily orders before 22.07.2021 and after 03.01.2024 before the matter was transferred to this Bench.
2. In compliance of the above orders, the Designated Registrar has submitted a report from the Court Officer of Bench V dated 01.07.2024 stating that after the matter was transferred to Bench V *vide* order dated 11.11.2021, no date was assigned to the C.P.

3. Similar report by Court Officer, Bench IV reveals that after the C.P. was registered on 16.06.2021, it was listed on 01.10.2021;11.11.2021; and 03.01.2022 and that no further information is available on record.
4. In view of the above, Registry is directed to issue notice to both the parties, clearly intimating the next date of hearing. Registry shall also file service affidavit along with notice sent to both the parties by usual modes, including postal receipt, track reports, e-mail, etc. List on **25.07.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//SKS//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)